

**GOVERNMENT OF INDIA  
YOUTH AFFAIRS AND SPORTS  
LOK SABHA**

UNSTARRED QUESTION NO:3224  
ANSWERED ON:30.11.2010  
IRREGULARITIES IN BCCI  
Ganeshamurthi Shri A.

**Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:**

- (a) whether financial and administrative irregularities/corruptions have been reported in the functioning of Board of Control for Cricket in India (BCCI);
- (b) if so, the details thereof and the number of cases reported during each of the last three years and the current year;
- (c) whether the Government has any proposal to take over their administrative/financial control in its hand;and
- (d) if not, the reasons therefore and other corrective measures taken/proposed to be taken by the Government to stop/check such menace?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI PRATIK PRAKASHBAPU PATIL)

- (a) & (b) In the recent past several controversies about Board of Control for Cricket in India (BCCI)/Indian Premier League (IPL) regarding allotment of franchises, match fixing, betting and round tripping of funds, reported in various sections of print and electronic media, have come to the notice of the Government. Allegations of irregularities in the BCCI/IPL are being investigated into by different government agencies such as the Enforcement Directorate, Income Tax and Service Tax authorities, etc.
- (c) & (d): Sports bodies are autonomous and cannot be taken over by the Government. However, Government has taken a series of initiatives to encourage good governance practices in national sports federations (NSFs). These include age and tenure limit on office bearers, clean and transparent elections, declaration of NSFs as public authorities under Right to Information Act, etc.